

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.18/2020

Dated Monday, the 6th day of January, 2020

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

Premsingh Meena

Track Man IV

Salem Division

Southern Railway ... Applicant

By Advocate M/s Ratio Legis

Vs

1. Union of India rep. by

The Chairman, Railway Board

Rail Bhavan, New Delhi.

2. The General Manager

Southern Railway

Park Town, Chennai.

3. The General Manager

West Central Railway

Jabalpur 482 001.

4. The Divisional Railway Manager

Salem Division

Southern Railway. ... Respondents

By Advocate Mr. P. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to the request made by the applicant for transfer registered and acceptance was offered on 07.06.2018 to direct the respondents to relieve the applicant forthwith and to issue necessary relief memo to enable the applicant to carry out transfer to Kota Division in West Central Railway as Railway Board order dated 20.09.2019 and to order further order/orders”.

2. The applicant joined Southern Railway, Salem Division in the year 2012 as a Trackman and registered for a transfer to Kota Division in West Central Railway in the year 2018. The grievance of the applicant is that though his request has been approved by both the West Central Railway, vide order dated 07.06.2018 and by the 2nd respondent which fact he came to understand through internet, no action has been taken by the 4th respondent to relieve the applicant and hence this OA.
3. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has filed a representation dated 04.03.2019 before the competent authority regarding his grievance which is still pending and no order is passed till now. He will be satisfied if the said representation is disposed of in the light of recent Railway Board circular No.E(NG)I/2019/PM 2/18cc dated 26.11.2019, but the applicant could not mention the said circular in his representation dated 04.03.2019 since it is a latest one.
4. Mr.P.Srinivasan, Senior standing counsel for Railways takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.

5. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

"The applicant is directed to file a fresh representation before the competent authority showing the details of the circulars which he is relying upon including the circular dated 26.11.2019 within a period of two weeks and on receipt of the same the competent authority is directed to consider the said representation in the light of relevant circulars, rules and regulations and pass a reasoned and speaking order, within a period of three months from the date of receipt of such representation."

**(T.JACOB)
MEMBER (A)**

06.01.2020

M.T.

**(P.MADHAVAN)
MEMBER (J)**